

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 869/TL/2025

Coram:
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Date of Order: 15th December, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Mandsaur I RE Transmission Limited.

And

In the matter of

**Mandsaur I RE Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office:

B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi - 110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon – 122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon – 122001, Haryana.**

**2. PFC Consulting Limited,
9th Floor, A-Wing, Statesman House
Connaught Place, New Delhi-110001.**

**3. NTPC Renewable Energy Limited,
NETRA Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida - 201306.**

4. Greenko Mp01 IREP Private Limited,
15th Floor, Hindustan Times House,
18-20 KG Marg, Delhi.

5. Waaree Renewables Technologies Limited,
504, Western Edge-1, Western Express Highway,
Borivali East, Mumbai - 400066.

6. JSP Green Private Limited,
2nd Floor, 12, Jindal Centre,
Bhikaji Cama Place,
New Delhi.

7. Teq Green Power XXII Pvt. Limited,
DLF Square, 8th Floor, Jacaranda Marg,
DLF Phase 2, Sector 25,
Gurugram – 122002, Haryana.

8. Adyant Enersol Private Limited,
Plot no-51 & 52, M-Powered Building Phase-IV,
Udyog Vihar Near Atlas Chowk,
Gurgaon, Haryana.

9. ACME Solar Holdings Limited,
Plot no-152, Sector-44,
Gurugram -122002, Haryana.

10. Chhatisgarh State Power Distribution Co. Limited,
CSPDCL, Post: Sundernagar,
Dangania, Raipur-492013.

11. Goa Electricity Deparement-WR,
Goa Electricity Dept, Curti,
Ponda - 403401

12. Gujarat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara – 390007.

13. Heavy Water Board,
O Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai - 400094, Maharashtra.

14. HVDC Bhadrawati, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka : Kamrej, PO: Uppalwadi,
Nagpur, 440026 Maharashtra.

15. HVDC VindhyaChal, PGCIL,
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka : Kamrej, PO: Uppalwadi,
Nagpur – 440026, Maharashtra.

16. M.P. Power Management Company Limited,
14, Shakti Bhawan, Rampur,
Jabalpur – 482008.

17. MSEDCL,
Plot No 9, "Prakashgad", A K Marg,
Bandra East, Mumbai - 400051.

18. ACB India Limited,
7th Floor, Corporate Tower, Ambience Mall,
NH-8, Gurgaon - 122001, Haryana.

19. Torrent Power Limited
Torrent Power Ltd. Naranpura Zonal Office,
Sola Road, Ahmedabad, 380013.

20. Thermal Powertech Corporation India,
6-3-1090, Clock C, Level 2, TSR ,
Towers, Rajbhavan Road,
Somajiguda ,
Hyderabad - 500082, Telangana.

21. BARC,
Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai – 400085, Maharashtra.

22. GMR Warora Energy Limited,
Plot B-1,GMR Warora Energy Ltd.,
Mohabala MIDC Growth Centre,
Post – Warora,
Dist. – Chandrapur- 442907,
Maharashtra.

23. HVDC Champa,
PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8,
Taluka : Kamrej, PO: Uppalwadi,
Nagpur - 440026 Maharashtra.

24. West Central Railway Head Office
General Manager's Office, Electrical Branch,
Jabalpur– 482001.

25. Western Railway,

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Office Of Chief Electrical Engineer Mumbai.

26. DB Power Limited- Untied,
Opp Dena Bank, C-31, G- Block, Mumbai.

27. Chhattisgarh State Power Trading Co. Limited,
2nd Floor Vidyut Sewa Bhawan, Raipur .

28. TRN Energy Private Ltd-Untied,
7th Floor, Ambience Office Block, Gurugram.

29. Adani Power (Mundra) Limited,
Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle,
S G Road, Ahmedabad – 382421.

30. Raigarh HVDC Station,
RPT HVDC Office, Hebbal,
Bangalore – 560094.

31. Arcelor Mittal Nippon Steel India Limited,
27,AMNS House, 2TH KM Surat Hazira road,
Hazira - 394270, Gujarat.

32. Central Railway,
Pcee's office 2nd floor parcle building csmt
Mumbai-400001.

33. Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited,
1st & 2nd Floor, Vidyut Bhavan,
NexSilvassa & Daman.

34. MPSEZ Utilities Limited,
3rd Floor, Adani Corporate House,
Ahmedabad.

35. POWERGRID Mandsaur Transmission Limited,
(erstwhile Rajasthan IV C Power Transmission Limited)
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

....Respondents

Parties present:
Shri Rohit Jain, MRETL

ORDER

The Petitioner, Mandsaur I RE Transmission Limited (hereinafter referred to

as "MIRTL"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "the Transmission Licence Regulations") to establish the "Augmentation of transformation capacity and Implementation of line bays at Mandsaur S/s for RE Interconnection" on a Build, Own, Operate and Transfer Basis (hereinafter referred to as "the Project") consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	<p>Creation of New 400kV & 765kV Bus Section-II through Sectionaliser arrangement.</p> <ul style="list-style-type: none"> 765 kV Sectionalization bay: 1- set (so that Sirohi & Khandwa (New) 765kV D/c lines, currently under tendering, are terminated on New 765kV Bus Section-II) 400 kV Sectionalization bay: 1- set 	24.03.2027	Elements at Sl. No. 1, 2, 3 & 4 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other.
2.	<p>Augmentation of Transformation capacity by 1x1500MVA, 765/400 kV ICT (4th) (Terminated at 400 kV & 765kV Bus Section-II).</p> <ul style="list-style-type: none"> 765/400 kV, 1500 MVA ICT – 1 No. 765kV ICT bay – 1 No. on Sec-II 400 kV ICT bay – 1 No. on Sec-II. 		
3.	Augmentation of Transformation capacity by 1x500MVA, 400/220kV ICT (6th) (Terminated on 400 kV Bus Section-I & 220kV Bus Section-II).		

	<ul style="list-style-type: none"> • 1x500MVA, 400/220kV ICT – 1 No. • 400 kV ICT bay – 1 No. on Sec-I • 220kV ICT bay – 1 No. on Sec-II. 		
4.	<p>1 No. 220kV line bay (on 220kV Bus Sec-II) at Mandsaur PS for interconnection of Solar project of Waaree Renewable Technologies Ltd. (WRTL) (2200001192) (300MW).</p> <ul style="list-style-type: none"> • 220kV line bay – 1 No. on Sec-II 		
5.	<p>1 No. 400 kV line bay at Mandsaur PS (on 400 kV Bus Sec-II) for interconnection of Solar project of NTPC Renewable Energy Ltd. (NTPCREL) (2200001301) (300MW)</p> <ul style="list-style-type: none"> • 400 kV line bay – 1 No. on Sec-II 	31.03.2027	Elements at Sl. No. 1 and 2 are pre-required for declaring the commercial operation (COD).
6.	<p>Augmentation of Transformation capacity by 1x500MVA, 400/220kV ICT (7th) (Terminated on 400 kV Bus Section-II & 220kV Bus SectionIII) at Mandsaur PS</p> <ul style="list-style-type: none"> • 1x500MVA, 400/220kV ICT – 1 No. • 400 kV ICT bay - 1 No. on Sec-II • 220kV ICT bay - 1 No. on Sec-III. 	15.06.2027	<p>Elements at Sl. No. 1, 2 & 3 are pre-required for declaring the commercial operation (COD).</p> <p>Further, elements at Sl. 6, 7 & 8 are required simultaneously.</p>
7.	<p>Creation of New 220kV Bus Section-3 with Sectionaliser arrangement at Mandsaur PS</p> <ul style="list-style-type: none"> • 220 kV Sectionalization bay: 1- set • 220kV BC & TBC – 1 No. 	15.06.2027	
8.	<p>1 No. 220kV line bay at Mandsaur PS (220kV New Bus Section-3) for interconnection of wind project of JSP Green Pvt. Ltd. (JSPGPL) (2200001356) (350MW)</p> <ul style="list-style-type: none"> • 220kV line bay – 1 No. on Sec-III. 	15.06.2027	
9.	<p>1 No. 220kV line bay at Mandsaur PS (220kV New Bus Section-3) for interconnection of Hybrid project of TEQ Green Power XXII Pvt. Ltd. (TGP XXII PL) (2200001431) (250MW)</p> <ul style="list-style-type: none"> • 220kV line bay – 1 No. on Sec-III 	30.03.2028	Elements at Sl. No. 1, 2, 3, 6 & 7 are pre-required for declaring the commercial operation (COD).

Note:

i. *TSP of Mandsaur PS shall provide requisite space for above scope of work (free of cost)*

2. The Petitioner has made the following prayers:

“(a) Grant Transmission Licence to the Petitioner;

(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Augmentation of transformation capacity and Implementation of line bays at Mandsaur S/s for RE Interconnection” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC; and

(c) Pass such other order(s) as this Commission may deem fit and proper in the facts and circumstances of this case.”

Hearing dated 20.11.2025

3. Notice was issued to the parties to file their respective replies and rejoinders.

During the course of the hearing, the representative of the Petitioner primarily reiterated the submissions made in the Petition and confirmed compliance with all requirements under the Transmission Licence Regulations.

Hearing dated 11.12.2025

4. During the course of the hearing, the representative of the Petitioner submitted that the name of the Company has been changed and that an affidavit in this regard will be placed on record in due course. After hearing the representative of the Petitioner, the matter was reserved for order.

5. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (hereinafter referred to as “PFCCL”) was notified by the Ministry of Power, Government of India, vide Gazette Order in Petition No. 869/TL/2025

Notification. No. CG-DL-E-04032025-261463 dated 4.3.2025 as the Bid Process Coordinator (hereinafter referred to as "BPC") for the purpose of selection of bidder as the Transmission Service Provider (hereinafter referred to as "TSP") to establish the "Augmentation of transformation capacity and Implementation of line bays at Mandsaur S/s for RE Interconnection" on a Build, Own, Operate and Transfer basis.

6. PFCCL, in its capacity as the BPC, initiated the bid process on 11.3.2025 and completed the same on 8.10.2025 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 446.99 million per annum in order to provide the transmission services to the beneficiaries of the transmission system.

7. The RfP was issued on 11.3.2025. At the RfP (Technical and Financial) stage, three bidders, namely, (i) M/s Power Grid Corporation of India Limited; (ii) KCC Buildcon Private Limited; and (iii) Techno Electric & Engineering Company Limited submitted their offers. The RfP (Technical) bids of the bidders were opened by the Bid Opening Committee in the Central Electricity Authority on 1.9.2025 in the presence of a representative of the bidders. Based on the recommendation of the Bid Evaluation Committee ("BEC"), the RfP (Financial) Bids-Initial Price Offer of the bidders were opened on 10.9.2025. The Lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 465.35 million per annum. The details of the quoted transmission charges by the bidders are as under:

S. No.	Name of the Bidder	Quoted Transmission Charges from the Initial Offer (Rs. in Million per annum)
1.	Power Grid Corporation of India Limited	465.35

2.	KCC Buildcon Private Limited	570.00
3.	Techno Electric and Engineering Company Limited	580.00

8. As per Clause 3.5.1 of the RfP document, initial offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

9. The e-reverse was conducted on the MSTC portal on 11.9.2025 and concluded on the same date. Out of three, two bidders participated in the e-reverse auction. The following bidder was qualified to participate in the e-reverse auction. The Final Offer (Quoted Transmission Charges) of the bidder as quoted at the time of closing of e-reverse auction is as under:

S. No.	Name of the Bidder	Final Quoted Transmission Charges (in Indian Rupees million per annum)	Rank
1.	Power Grid Corporation of India Limited	446.99	L1
2.	Techno Electric and Engineering Company Limited	448.12	L2

10. As per the Bid Evaluation Report dated 15.9.2025, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 446.99 million per annum. BEC, vide its certificate dated 15.9.2025, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has

further certified that the transmission charges discovered through the e-reverse auction are acceptable.

11. Consequent to its selection as the lowest bidder, a Letter of Intent (hereinafter referred to as "LoI") was issued to Power Grid Corporation of India Limited on 19.9.2025 which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- b) Execute Share Purchase Agreement and Transmission Service Agreement;
- c) Acquire, for the Acquisition Price, 100% equity share of Mandsaur I RE Transmission Limited from PFCCL along with all its related assets and liabilities;
- d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and
- e) Apply to this Commission for the grant of a transmission licence.

12. Power Grid Corporation of India Limited has furnished the Contract Performance Guarantee (hereinafter referred to as "CPG") in favour of the Nodal Agency, i.e., CTUIL, for Rs. 13.50 crore on 8.10.2025 and has acquired a hundred per cent equity holding in Mandsaur I RE Transmission Limited on 8.10.2025. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 8.10.2025.

13. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2 (49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act, 2013. The main objective of the Petitioner Company is as under:

"To develop Power System Network, To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time"

14. Section 15 (1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10 (1) of the Transmission Licence Regulations provided that, in case the licensee has been selected for implementation

of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the Project developer has been certified to have been made in accordance with the Guidelines for competitive bidding.

15. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for granting of a transmission licence as under:

“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.

(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.

(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.

(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.

(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.

(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant: Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application: Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.

(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

16. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations, 2024. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Mandsaur I RE Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

17. The Petitioner has made the Application as per Form-I and paid the fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the application on the beneficiaries of the transmission project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 446.99 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

18. The Petitioner has published the notices on its website in Form-II in English and in the Vernacular language. The Petitioner has published the notices in The Hitavada (English) and Patrika (Hindi) on 23.10.2025. In response, no objection has been received from the general public to the notices.

19. The Petitioner has served a copy of the Application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15 (3) of the Act and Regulation 5 (3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 31.10.2025, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 31.10.2025 are extracted as under:

"This has reference to petition filed (with Diary No. 532/2025) by M/s Mandsaur I RE Transmission Limited (MIRTL) before Hon'ble CERC under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 and CERC (Procedure, Terms and Conditions for grant of Transmission License and other related matters) Regulations, 2024 for grant of transmission license to establish the "Augmentation of Transformation Capacity and Implementation of line bays at Mandsaur S/s for RE/Interconnection" ISTS scheme. In this regard, the following is submitted:

1. *Justification of the ISTS scheme:*

i) *Government of India has set a target for establishing 500GW non-fossil generation Govt. capacity by 2030, out of which 2GW REZ*

potential has been identified in Neemuch / Mandsaur area.

ii) *For evacuation of this 2GW capacity from Neemuch / Mandsaur region in MP, establishment of 765/400kV Mandsaur S/s along with 3x1500MVA 765/400kV ICTs & 5x500MVA, 400/220kV ICTs along with Mandsaur — Indore 765kV D/c line is already under implementation with SCOD of Aug'26 and Mandsaur — Kurawar 765kV D/c line is under implementation with SCOD of Oct'26. For Evacuation of Power from Sirohi PS (2 GW) & Merta-II PS (2GW) in Rajasthan, Mandsaur PS — Khandwa (New) 765 kV D/c line was also planned, which is also under implementation stage with SCOD of Mar'27. Based on the studies, the same has also been linked with RE projects beyond 2GW received at Mandsaur PS.*

Out of the total 4.5GW connectivity granted at Mandsaur PS, 2998 MW is proposed to be connected at 220kV level and 1500MW (600 MW: Sprng & 900 MW: NTPC REL at 400kV level. To facilitate integration of this RE capacity, augmentation of transformation capacity has been planned at Mandsaur PS by 2x500MVA 400/220kV ICTs (6th & 7th), 1x1500MVA, 765/400kV ICT (4th) along with 400kV & 220kV line bays.

The detailed scope and schematic diagram of the subject ISTS scheme is enclosed at Annexure-I.

2. *The subject ISTS scheme has been agreed/approved in various forums as detailed below:*

S. No.	Meeting	Meeting No.	Date	Remarks
1.	<i>Consultation Meeting for Evolving Transmission Schemes in WR region</i>	<i>33rd and 34th</i>	<i>29th Oct. 2024 and 16th Dec to 17th Dec 2024</i>	<i>Relevant excerpts attached as Annexure-II</i>
2.	<i>National Committee on Transmission (NCT)</i>	<i>26th and 31st</i>	<i>06th Jan 2025 and 14th July 2025</i>	<i>Relevant excerpts attached as Annexure-III</i>

3. *Details of major activities undertaken by various agencies towards implementation of the ISTS scheme are as follows:*

S. No.	Head	Information
1.	<i>Gazette Notification (Ref and Date)</i>	<i>Ref. CG-DL-E-04032025-261463 04/03/2025</i>

2.	<i>Bid Process Coordinator</i>	<i>PFC Consulting Limited (PFCCL)</i>
3.	<i>Name of Special Purpose Vehicle (SPV)</i>	<i>Mandsaur I RE Transmission Limited</i>
4.	<i>Successful Bidder</i>	<i>M/s Power Grid Corporation of India Limited</i>
5.	<i>Date of SPV Transfer (dd/mm/yyyy)</i>	<i>08/10/2025</i>
6.	<i>Effective Date as per TSA (dd/mm/yyyy)</i>	<i>08/10/2025</i>
7.	<i>Implementation Timeframe and SCOD of the Scheme (dd/mm/yyyy)</i>	<i>Refer Annexure-I</i>

4. Details of the Upstream/Downstream/Inter-connecting Transmission System:

S. No	Detail of the Upstream/Downstream transmission system	INST S/ ISTS	Implementing Agency	Implementation Mode (RTM/ TBCB)	SCOD	Status	Mismatch with the subject scheme, if any
Downstream:							
1.	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part C: <ul style="list-style-type: none"> Mandsaur PS — Indore (PG) 765 kV D/c Line 	ISTS	Rajasthan IV C Power Transmission Ltd- POWERGRID	TBCB	19/08/2026	Under Implementation	
2.	Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/Barmer Complex): Part H1: <ul style="list-style-type: none"> Mandsaur — Kurawar 765 kV D/c line LILO of Indore — Bhopal 765 kV S/c line at Kurawar Kurawar — Ashtha 400 kV D/c(Quad ACSR/AAAC/AL 59 moose equivalent) line LILO of one circuit of Indore 	ISTS	Rajasthan IV H1 Power Transmission Ltd. - POWERGRID	TBCB	15/10/2026	Under implementation	-

	<ul style="list-style-type: none"> — Itarsi 400 kV D/c line at Astha • Shujalpur — Kurawar 400 kV D/c (Quad ACSR/AAAC/AL 59 moose equivalent line) 						
3.	<i>Rajasthan REZ Ph-V (Part- 1: 4 GW) [Sirohi/Nagaur] Complex</i> <ul style="list-style-type: none"> • Mandsaur PS — Khandwa (New) 765 kV D/c line 	ISTS	Rajasthan V Power Transmission Limited	TBCB	24/03/2027	Under Implementation	-

Upstream:

1. Mandsaur PS is an under implementation RE Pooling Station which is proposed to be connected to Beawar S/s, Rishbdeo S/s & Sirohi S/s in NR and Indore S/s, Kurawar S/s & Khandwa (New) S/s in WR through 765kV D/c lines. As such, there is no upstream transmission system involved. Details of upstream RE generation granted connectivity on subject transmission scheme are given at Sl. 5 below.

5. Details of Connectivity/GNA application granted at Sub Station/Pooling Station included in the subject ISTS scheme, if any:

S. N o.	Applicat ion No.	Applicant Name	Type of Applicant	Quan tturn (MW)	Type of Grant (Connectivity / GNA / GNARE)	Start Date of Connectivity/G NA*	Conn-BG1 receiv ed (in Cr.)	Conn-BG2 recei ved (in Cr.)	Conn-BG3 received (in Cr.)
1.	2200001192	Waaree Renewable Technologies Limited	Solar	300	Connectivity	24-Mar-27	0.5	3	6
2.	2200001214	Adyant EnerSol Private Limited	Hybrid (RHGS)	164	Connectivity	24-Mar-27	0.5	Nil	3.28
3.	2200001289	Acme Solar Holdings Limited	Solar	200	Connectivity	24-Mar-27	0.5	Nil	4
4.	2200001280	Ntpc Renewable Energy Limited	Solar	300	Connectivity	30-Jun-27	D.5	Nil	6
5.	2200001279	Ntpc Renewable Energy Limited	Solar	300	Connectivity	30-Jun-27	0.5	Nil	6
6.	2200001301	Ntpc Renewable Energy Limited	Solar	300	Connectivity	31-Mar-27	0.5	6	6

7.	2200001 356	Jsp Green Private Limited	Wind	350	Connectivity	15-Jun-27	0.5	3	7	
8.	2200001 431	Teq Green Power XXII Private Limited	Hybri d(RHG S)	250	Connectivity	30-Mar-28	0.5	3	5	
9.	220000 1 375	Greenko Mp01 lrep Private Limited	Pump Stora ge	512	Connectivity	24-Mar-27	0.5	Nil	10.24	
<i>Total</i>		<i>2676 MW</i>								

**Effective date shall be with commissioning of identified transmission system for connectivity under GNA mentioned in respective grants (including elements of subject scheme).*

6. *In line with Section 15(4) of the Electricity Act, 2003; Regulation 5(9) of CERC Transmission License Regulations, 2024; and based on details furnished by M/s Mandsaur I RE Transmission Limited in its petition, CTU recommends the grant of transmission license to M/s Mandsaur I RE Transmission Limited for executing the ISTS scheme “Augmentation of Transformation Capacity and Implementation of line bays at Mandsaur S/s for RE Interconnection”*

20. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that “if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day-to-day basis till the end of the Bid validity period”. As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of the SPVs by 29.9.2025. Though Lol was issued on 19.9.2025, BPC, vide its letter dated 8.10.2025 in terms of Clause 2.15.2 of the RfP, extended the date up to 8.10.2025 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of the Nodal Agency (CTUIL) for Rs. 13.50 crore on 8.10.2025 and acquired a hundred per cent equity-holding in the applicant company on 8.10.2025 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five

working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely Power Grid Corporation of India Limited, acquired the SPV on 8.10.2025. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission licence on 15.10.2025.

21. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act, read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, shall be filed by any person before the Commission by **31.12.2025**.

22. The Petitioner is directed to file an affidavit regarding the change in the name of the Company within a week.

23. The Petitioner has undertaken to implement the Project in accordance with the provisions of the TSA, the applicable provisions of the Electricity Act, 2003, and the Transmission Licence Regulations, as framed and notified by the Commission.

24. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws.

Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman-like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it will implement the Project in accordance with the provisions of the TSA, including Article 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4, and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

25. The Petition shall be listed for hearing on **6.1.2026**.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member